

Chatterjee, Shri Somnath
 Choubey, Shri Narayan
 Chowdhary, Shri Saifuddin
 Dandavate, Prof. Madhu
 Das, Shri R.P.
 Deo, Shri V. Kishore Chandra S.
 Gill, Shri M.S.
 Goswami, Shri Dinesh
 Hannan Mollah, Shri
 Jhansi Lakshmi, Shrimati N.P.
 Kakade, Shri Sambhajirao
 *Kinder, Lal, Shri
 Kurup, Shri Suresh
 Mahata, Shri Chitta
 Mandal, Shri Sanat Kumar
 Masudal Hossain, Shri Syed
 Mishra, Shri Vijay Kumar
 Mukherjee, Shrimati Geeta
 Patil, Shri D.B.
 Raju, Shri Vijaya Kumar
 Rao, Shri A.J.V.B. Maheswara
 Rao, Dr. G. Vijaya Rama
 Rao, Shri Srihari
 Rao, Shri V. Sobhanadreeswara
 Reddi, Shri C. Madhav
 Reddy, Shri C. Janga
 Reddy, Shri E. Ayyapu
 Reddy, Shri K. Ramachandra
 Reddy, Shri S. Jaipal
 Riyan, Shri Baju Ban
 Roy, Dr. Sudhir
 Roypradhan, Shri Amar
 Sait, Shri Ebrahim Sulaiman
 Shahabuddin, Shri Syed
 Swamy, Shri D. Narayana
 Tanti, Shri Bhadreswar

Tulsiram, Shri V.
 Yadav, Shri Vijoy Kumar

* Wrongly voted for NOES

[*English*]

MR. SPEAKER: Subject to correction,
 the result * of the Division is:

AYES : 326

NOES : 45

The Motion was Adopted

MR. SPEAKER: Now papers to be laid
 on the Table. Shri Arjun Singh.

SOME HON. MEMBERS: Sir, what
 about the privilege motion?

(*Interruptions*)

12.05 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Profit and Loss Account and
 Balancesheet of Department of
 Communications for 1985-86.**

THE MINISTER OF COMMUNICA-
 TIONS (SHRI ARJUN SINGH): I beg to lay
 on the Table a copy of the Profit and Loss
 Account and Balance Sheet (on
 accrual basis) of the Department of
 Telecommunications for the year 1985-86

The following Members also recorded their votes:

*Wrongly voted for NOES.

AYES: Shrimati Krishna Saha, Shrimati Vijayanthimala Bali, Shrimati Abida Ahmed,
 Shrimati Shanti Devi, Sarvashree Jagannath pattanaik, Kamaia Prasad Rawat, Nityanand
 Mishra, Kunwar Ram, Shrimati Usha Rani Tomar, S/Shri Yashpal Singh, Akhtar Hasan,
 Sripati Mishra, Virldhi Chandar Jain, Ch. Sunder Singh, S/Shri Prakash Chandra, M
 Mahalingam, Kinder Lal and George Joseph Mundackal.

NOES: Dr. Datta Samant, Sarvashree Amal Datta, Bazawada Papi Reddy, Pius Tiraky,
 Ajit Kumar Saha, N. Venkata Ratnam, V.S. Krishna Iyer, D.N. Reddy, Dr. T. Kalpana Devi,
 S/Shri Mohd. Mahfooz Ali Khan, Ram Bahadur Singh, B.N. Reddy, P. Penchalliah, G.
 Bhoopathy, M. Raghuma Reddy, Thampan Thomas, Katuri Narayana Swamy, Manik
 Reddy, Dr. chinta Mohan, S/Shree Sode Ramaiah, Gadahar Saha, C. Sambu, Gokul
 Saikia, H.A. Dora, Gopal Krishna Thota, Ramashray Prasad Singh, Dr. V. Venkatesh,
 Prof. Parag Chaliha, Shri Saifuddin Ahmed, A.K. Patel and Ram Narain Singh.

(Hindi and English versions). (Placed in Library. See No. LT- 4474/87)

Terrorist and Disruptive Activities (Prevention) Ordinance, 1987, National Security (Amendment) Ordinance, 1987 and Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

(1) The Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (No. 2 of 1987) Promulgated by the president on the 23rd May, 1987. (Placed in Library. See No. LT-4475/87)

(2) The National Security (Amendment) Ordinance, 1987 (No. 3 of 1987) promulgated by the President on the 9th June, 1987. (Placed in Library. See No. LT-4476/87)

(3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987 (No. 4 of 1987) promulgated by the President on the 2nd July, 1987. (Placed in Library. See No. LT- 4477/87)

Statement giving information as required in USQ No. 8124 dt. 27.4.1987 regarding allotment of residential accommodation to doctors working in ESI Hospitals/ Dispensaries.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay a statement giving information as required in Unstarred Question No. 8124 dated 27 April, 1987 by Sarvashri V.S. Krishna Iyer and Ram

Pujan Patel, M.Ps regarding allotment of residential accommodation to doctors working in ESI hospitals/dispensaries. (Placed in Library. See No LT- 4491/87).

Central Warehousing Corporation (Amendment) Rules, 1987, Food Corporation of India (Staff) Ninety Sixth (Amendment) Regulations, 1987 and statement for delay in laying the Annual Report and Audited Accounts of National Cooperations Consumers Federation of India Ltd. for 1985-86.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : On behalf of SHRI GHULAM NABI AZAD . I beg to lay on the Table---

(1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1987 (Hindi and English versions) published in Notication No. G.S.R. 498 (E) in Gazette of India dated the 14th May, 1987 under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. (Placed in Library See No. LT - 4478/87)

(2) A copy of the Food Corporation of India (Staff) Ninety - Sixth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 41/F. No. EP 36 (2)/86 in Gazette of India dated the 21st April, 1987 under sub-Section(s) of section 45 of the Food Corporations Act, 1964. (Placed in Library. See No. LT-4479/87)

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Cooperative Consumers Federation of India Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. (Placed in Library. See No. LT-4480/87)

Order Issued by the President constituting the Ninth Finance Commission, Central Excise (fourth amendment) Rules, 1987 And Notifications Under Customs Act, 1962. etc. etc

Notification Nos. 48/84-Customs dated the 1st March, 1984 and 397/86-Customs dated the 29th July, 1986 so as to extend duty concession to CNC systems and parts of CNC systems.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table--

- (1) A copy of the Order (Hindi and English versions) dated the 17th June, 1987 issued by the President in pursuance of article 280 of the Constitution, constituting the Ninth Finance Commission, published in Notification No. S.O. 581 (E) in Gazette of India dated the 17th June, 1987. (Placed in Library. See No. LT-4481/87).
- (2) A copy of the Central Excise Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 565 (E) in Gazette of India dated the 11th June, 1987 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. (Placed in Library. See No. LT- 4482/87)
- (3) A copy of the Income-tax (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 684 (E) in Gazette of India dated the 8th July, 1987 under section on 296 of the Income-tax Act, 1961. (Placed in Library. See No. LT-4483/87)
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 476(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to

- (ii) G.S.R. 499(E) published in Gazette of India dated the 14th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 158-Customs dated the 2nd April, 1987 so as to change the description of the sponsoring authority.
- (iii) G.S.R. 501 (E) published in Gazette of India dated the 15th May, 1987, together with an explanatory memorandum extending the validity of Notification No. 213/85 Customs dated the 1st July, 1985 upto the 31st March, 1988.
- (iv) G.S.R. 508(E) published in Gazette of India dated the 18th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 251/86-Customs dated the 16th April, 1986 upto the 30th April, 1988.
- (v) G.S.R. 510(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum reducing export duty on coffee from the level of Rupees 330 per quintal to Rupees 170 per quintal.
- (vi) G.S.R.511(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 79-Customs dated the 17th March, 1985 so as to exempt "parts and accessories" of wind operated

- electricity generators and wind operated battery chargers from the whole of the duty of customs.
- (vii) G.S.R. 524(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity Notification No. 356/86-Customs dated the 17th June, 1986 upto 31st May, 1988.
- (viii) G.S.R. 525(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity of Notifications Nos. 2-Customs dated the 1st January, 1979, 255/86 Custom dated the 17th April, 1986 and 480/86-Customs to 482/86-Customs dated the 4th December, 1986 upto the 31st August, 1987.
- (ix) G.S.R. 527(E) published in Gazette of India dated the 25th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 333/86-Customs dated the 3rd June, 1986 upto the 31st May, 1988.
- (x) G.S.R. 545(E) published in Gazette of India dated the 4th June, 1987 together with an explanatory memorandum regarding exemption to stainless steel strips having specification mentioned in the Table annexed to the Notification when imported into India from the basic Customs duty in excess of 60 per cent *ad Valorem*
- (xi) G.S.R. 563(E) published in Gazette of India dated the 11th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 200/82-Customs dated the 25th August, 1982 so as to include double puncture laparoscope also.
- (xii) G.S.R. 593(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to Notification mentioned in the Table annexed to the Notification so as to make certain procedural changes with reference to the fuel efficiency certification/phased manufacturing programme for motor vehicles.
- (xiii) G.S.R. 596(E) published in Gazette of India dated the 22nd June, 1987 making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add four more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (xiv) The Baggage (Amendment) Rules, 1987 published in Notification No. G.S.R. 599(E) in Gazette of India dated the 25th June, 1987 together with an explanatory memorandum.
- (xv) G.S.R. 607(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 502/86-Customs and 503/86-Customs dated the 24th December, 1986.
- (xvi) G.S.R. 621(E) published in Gazette of India dated the 1st July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 74/85-Customs,

75/85-Customs dated the 17th March 1985 and 222/87-Customs dated the 20th May, 1987 so as to extend the time limit for attaining the norms of fuel efficiency for the purposes of the import duty concessions upto the 30th September, 1987.

- (xvii) S.O. 636(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *Vice-Versa*

[Placed in Library. See No. LT-4484/87]

- (xviii) G.S.R. 469 (E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 339/85-Customs dated the 21st November, 1985 so as to exempt rags, trimmings, and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Noida Export Processing Zone.

- (xix) G.S.R. 470(E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 340/86-Customs dated the 13th June, 1986 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Cochin Export Processing Zone.

- (xx) G.S.R. 471(E) published in Gazette of India dated the

11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 263/85-Customs dated the 16th April, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Madras Export Processing Zone.

- (xxi) G.S.R. 472(E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 262/85-Customs dated the 16th August, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from payment of duty leviable thereon when cleared from the Falta Export Processing Zone.

- (xxii) G.S.R. 535(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum seeking to grant the facility under Notification No. 331/86-Customs dated the 31st May, 1986 to 38 items listed in the notification used in the manufacture of various export goods during the period beginning 1st June, 1987 and ending 31st May, 1988.

- (xxiii) G.S.R. 552(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 210/82-Customs dated the 10th September, 1982 so as to provide to a special imprest licence holder seeing benefits under Notification No. 210/82-Customs dated the 10th

September, 1982, the facility of duty free replenishment on the lines available under the Advance Licensing Scheme subject to certain safeguards.

- (xxiv) G.S.R. 600(E) published in Gazette of India dated the 25th June, 1987 making certain amendments to Notification No. 345/85-Customs dated the 2nd December, 1985 so as to withdraw the concessional rate of duty on quartz crystals required for the manufacture of wrist watches.
- (xxv) G.S.R. 601(E) published in Gazette of India dated the 25th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 282-Customs dated the 19th November, 1984, 68-Customs dated the 17th March, 1985, 348-Customs dated the 16th June, 1986 so as to (i) eliminate disputes regarding the scope of the term "computers" and (ii) allow software alongwith the computers.
- (xxvi) G.S.R. 604(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 522/86-Customs dated the 31st December, 1986 upto the 30th September, 1987.
- (xxvii) G.S.R. 605(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 52/87-Customs dated the 1st March, 1987 so as to also extend duty concession of 25 per cent *ad valorem* on Hexene and mixed Octenes along with already specified
- Olefins when imported for manufacture of exoalcohols.
- (xxviii) G.S.R. 612(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 216/85-Customs dated the 3rd July, 1985 so as to enhance the concessional duty from 40 per cent to 45 per cent.
- (xxix) G.S.R. 613(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 209/87-Customs dated the 12th May, so as to omit the entry at S.No. 44.
- (xxx) G.S.R. 629(E) Published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified the rein on importation into India for use inside the gem and jewellery complex in Cochin Export Processing Zone at Cochin for the purpose of being used in connection with the manufacture of export goods.
- (xxxii) G.S.R. 630(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 256/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxiii) G.S.R. 631(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods

specified the rein on importation into India for use inside the gem and jewellery complex in Noida Export Processing Zone at Ghazabad for the purpose of being used in connection with the manufacture of export goods.

(xxxiii) G.S.R. 632(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 258/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.

(xxxiv) G. S.R. 633(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods.

(xxxv) G.S.R. 634(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 260/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.

(xxxvi) G.S.R. 635(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem

and jewellery complex in Madras Export Processing Zone at Madras for the purpose of being used in connection with the manufacture of export goods.

(xxxvii) G.S.R. 636(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 262/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.

(Placed in Library. See No. LT-4492/87)

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-

(i) G.S.R. 464(E) published in Gazette of India dated the 8th May, 1987 together with an explanatory memorandum prescribing a concessional rate of excise duty of Rupees 2500 for compressors of specified capacity which are used in automotive airconditioning systems.

(ii) G.S.R. 502(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum regarding exemption to blanks and sheets of copper and aluminium produced by the Government of India Mint and used in the factory of production in the manufacture of coins from the whole of the duty of excise leviable thereon.

(iii) G.S.R. 504(E) published in Gazette of India dated the 15 May, 1987 together with an explanatory memorandum

- making certain amendments to Notification No. 431/86-CE dated the 6th October, 1986 so as to extend exemption from excise duty to goods manufactured in shipyards and intended for use in the repair of ocean going vessels.
- (iv) G.S.R. 505(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 184/86CE dated the 1st March, 1986 so as to exempt goods manufactured by National Aeronautical Laboratory for supply to the Ministry of Defence for official purpose.
- (v) G.S.R. 512(E), published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum regarding exemption to prints of cinematograph films purchased by the Directorate of Film Festival in the National Film Development Corporation. Bombay, for the purpose of exhibition in the Festival of India in the U.S.S.R. during 1987 from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 513(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 68/86-CE dated the 10th February, 1986 so as to exempt audio and video recordings which are made from unrecorded materials from the payment of excise duty.
- (vii) G.S.R. 514(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to
- Notification No. 177/86-CE dated the 1st March, 1986 so as to restrict the Modvat credit in respect of paper and paper board used as inputs to Rupees 800 per tonne or the duty actually paid on the paper, whichever is less.
- (viii) G.S.R. 515(E) published in Gazette of India dated the 20th May, 1987 making certain amendments to Notification No. 62/86-CE dated the 10th February, 1986 so as to extend exemption from excise duty to such parts and accessories.
- (ix) G.S.R. 528(E) published in Gazette of India dated the 25th May, 1987 regarding exemption to compounded rubber in primary form used captivity for manufacture of specified goods for excise duty from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 530(E) published in Gazette of India dated the 27th May, 1987 together with an explanatory memorandum regarding exemption to bicycle pumps and parts of bicycle pumps from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 539(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 253/76-CE dated the 25th September, 1976 so as to extend excise duty exemption on bensene and toluene used for flushing of tank wagons or tank trucks within a refinery or within any bonded installation subject to certain conditions.
- (xii) G.S.R.540 (E) published in Gazette of India dated the

- 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 258/82-CE dated the 8th November, 1982 so as to clarify that the exemption therein will also apply to goods falling under heading No. 63.01 of the Central Excise Tariff.
- (xiii) G.S.R. 541(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 65/87-CE dated the 1st March, 1987 so as to exempt strips of jute made from duty paid jute fabrics and intended for supply to the Indian Army.
- (xiv) G.S.R. 547(E) published in Gazette of India dated the 15th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 185/83-CE dated the 2nd July, 1983 so as to continue concessional rate of excise duty or 10 per cent on Polyvinyl Alcohol manufactured from duty-paid Vinyl Acetate Monomer till the 30th September, 1987.
- (xv) G.S.R. 548(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum regarding exemption to sago from the whole of the duty of excise leviable thereon.
- (xvi) G.S.R. 549(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 34/86-CE dated the 10th February, 1986 so as to exempt instant tea which is exported without any further conditions.
- (xvii) G.S.R. 550 (E) published in Gazette of India dated the 15th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 43/86-CE dated the 10th February, 1986 so as to exempt paper and paper board used in the manufacture of Low Density Polyethylene coated paper or paper board to be used for packaging of milk.
- (xviii) G.S.R. 558(E) published in Gazette of India dated the 8th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 193/86-CE dated the 11th March, 1986 so as to clarify that the concessional rates of excise duty for packaged tea specified therein will not be available if in respect of loose tea used in the manufacture thereof.
- (xix) G.S.R. 561(E) published in Gazette of India dated the 10th June, 1987 making certain amendments to Notification No. 59/86-CE dated the 10th February, 1986 so as to fully exempt parts of metal containers.
- (xx) G.S.R. 562(E) published in Gazette of India dated the 10th June, 1987 together with an explanatory memorandum regarding exemption to parts of main battle tanks from the whole of the duty of excise leviable thereon.
- (xxi) G.S.R. 585(E) published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum provi-

ding for a concessional rate of excise duty of Rupees 1400 per tonne on goods obtained from breaking up of ships, boats and other floating structures manufacture in India.

- (xxii) G.S.R. 586(E) published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE dated the 1st March, 1986.
- (xxiii) G.S.R. 587(E) published in Gazette of India dated the 18th June, 1987 together with an explanatory memorandum regarding exemption to methane generated in the effluent treatment systems from the whole of the duty of excise leviable thereon.
- (xxiv) G.S.R. 627(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum seeking to prescribe an effective rate of additional excise duty in lieu of sales tax of Rupees 2 per Kg. on unprocessed tyre cord fabrics of polyesters.
- (xxv) G.S.R. 628(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 223/82-CE dated the 11th October, 1982 so as to align it with the new Central Excise Tariff.
(Placed in Library. See No. LT-4485/87)
- (xxvi) G.S.R. 594(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to

Notification Nos. 462/86-CE dated the 9th December, 1986 and 469086-CE dated the 24th December, 1986 so as to make certain procedural changes with reference to the fuel efficiency certification for motor vehicles.

- (xxvii) G.S.R. 615(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 463/86-CE dated the 9th December, 1986 upto the 30th September, 1987.
- (xxviii) G.S.R. 646(E) published in Gazette of India dated the 6th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 108/86-CE dated the 27th February, 1986 so as to exempt roasted coffee seeds from the whole of the duty of excise leviable thereon.
(Placed in Library. See No. LT-4493/87)
- (6) A copy of Notification No. G.S.R. 503 (E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1987 regarding exemption to members of the delegations who attended the Conference of Foreign Ministers of South Asian Association for Regional Co-operation countries held at New Delhi in June, 1987 from the payment of foreign travel tax in respect of their international journey of anyplace outside India at the close of the said Conference under section 41 of the finance Act, 1979.
(Placed in Library. See No. LT-4494/87)
- (7) A copy each of the following Notifications (Hindi and English

- versions) issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972:-
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1987 published in Notification No. S.O. 441(E) in Gazette of India dated the 27th April, 1987.
- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1987 published in Notification No. S.O. 442(E) in Gazette of India dated the 27th April, 1987. Placed in Library. See No. LT-4495-87)
- (8) A copy of the Life Insurance Corporation of India (Regulation of Superannuation) Rules, 1987, (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated the 15th May, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. (Placed in Library. See No. LT-4496/87)
- (9) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 21st March, 1987 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. (Placed in Library. See No. LT-4497/87)
- (10) A copy of the Securities Contracts (Regulations) Amend-
- ment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 666(E) in Gazette of India dated the 20th July, 1987 under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956. (Placed in Library. See No. LT-4498/87)
- (11) A copy of the Punjab Contingency Fund (Amendment) Ordinance 1987 (No. 1 of 1987) (Hindi and English versions) promulgated by the Governor of Punjab on 18th June, 1987 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab. (Placed in Library. See No. LT-4499/87)
- (12) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. (Placed in Library. See No. LT-4500/87)
- (ii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon. (Placed in Library. See No. LT-4501/87)

- (iii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
(Placed in Library. See No LT-4502/87)
- (iv) Report on the working and activities of the punjab and Sind Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Reprot thereon.
(Placed in Library. See No. LT-4503/87)
- (v) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
(Placed in Library. See No. LT-4504/87)

Notification under Atomic Energy Act 1962 and Statement for delay In laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table--

- (1) A copy of the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules , 1987 (Hindi and English versions) published in Notification No. G.S.R. 125 in Gazette of India dated the 28th February, 1987 under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification

mentioned at (1) above.
(Placed in Library. See No. LT-4505/87)

Calcium carbide Rules 1987, Notification under Monopolies and Restrictive Trade Practices (Amendment) Act, 1986 and Monopolies and Restrictive Trade Practices Act, 1969 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table--

- (1) A copy of the Calcium Carbide Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 105(E) in Gazette of India dated the 20th February, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934. (Placed in Library. See No. LT-448/87)
- (2) A copy of Notification No. S.O. 541(E), (Hindi and English versions) published in Gazette of India dated the 1st June, 1987 appointing the 1st June, 1987 as the date on which the Monopolies and Restrictive Trade Practices (Amendment) Act, 1986 shall come into force and issued under sub-section(2) of section 1 of the said Act.
(Placed in Library. See x No. LT-4487/87)
- (3) A copy of the Monopolies and Restrictive Trade Practices (Recognition of Consumers' Association) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 534(E) in Gazette of India dated the 1st June, 1987 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. (Placed in Library. See No. LT-4488/87)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, For the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned in (4) above.
(Placed in Library. See No. LT-4489/87)
- (Placed in Library. See No. LT-4506/87)
- (2) A copy of Notification No. G.S.R. 488 (Hindi and English versions) published in Gazette of India dated the 27th June, 1987 containing Order regarding deduction of commuted portion of pension from pension of ICS members of Indian Administrative Service. (Placed in Library. See No. LT-4507/87)
- (3) A copy of Notification No. S.O. 512(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1987 regarding revision of pension of Indian Civil Service members of the Indian Administrative Service with affect from 1st January, 1986. (Placed in Library. See No. LT-4508/87)
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

Notifications containing Amendment to Resolution No. 27(21) EO/86 (CG) and order regarding deduction of commuted portion of Pension from Pension of ICS members of Indian Administrative Service etc etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table--

- (i) A copy of Notification No. 6(35)-E.O./87(ACC) (Hindi and English versions) published in Gazette of India dated the 25th June, 1987 containing amendment to Resolution No. 27(21)-EO/86(CC) published in Gazette of India dated the 3rd March, 1987.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 329 in Gazette of India dated the 9th May, 1987.
- (iii) The Indian Police Service (Pay) Amendment Rules, 1987 published in Notification No. G.S.R. 388 in Gazette of India dated the 23rd May, 1987.
- (iv) The All India Services (Leave) Amendment Rules, 1987 published in Notification No. G.S.R. 406 in Gazette of India dated the 30th May, 1987.
- (iv) The Indian Forest Services (Fixation of Cadre Strength).

Second Amendment Regulations, 1987 published in Notification No. 407 in Gazette of India dated the 30th May, 1987.

- (v) The Indian Forest Services (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 408 in Gazette of India dated the 30th May, 1987.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1987 published in Notification No. G.S.R. 470 in Gazette of India dated the 20th June, 1987.
- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 471 in Gazette of India dated the 20th June, 1987.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1987 published in Notification No. G.S.R. 409 in Gazette of India dated the 27th June, 1987.
- (ix) The Indian police Service(Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 490 in Gazette of India dated the 27th June, 1987.
- (x) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1987 published in Notification No. G.S.R. 522(E) in Gazette of India dated the 22nd May, 1987. (Placed in Library. See No. LT-4509/87)

Review on the working of and Annual Report of Bengal Immunity Ltd. Calcutta for 1985-86.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a copy

each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1985-86.
- (2) Annual Report of the Bengal Immunity Limited Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT - 4486/87)

Statements showing action taken by Government on various assurance, promises and undertakings given by the Minister during various sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Various sessions of Lok Sabha:-

Seventh Lok sabha

- (1) Statement No. XX-Fourteenth Session, 1984. (Placed in Library. See No. LT-4511/87)

Eighth Lok Sabha

- (2) Statement No. XVI-Second Session, 1985. (Placed in Library. See No. LT-4512/87)
- (3) Statement No. XII-Third Session, 1985. (Placed in Library. See No. LT-4513/87)
- (4) Statement No. XII-Fourth Session, 1985. (Placed in Library. See No. LT-4514/87)

- (5) Statement No. IX-Fifth Session, 1985. (Placed in Library. See No. LT-4515/87)
- (6) Statement No. VI-Sixth Session, 1986. (Placed in Library. See No. LT-4516/87)
- (7) Statement No. IV-Seventh Session, 1986. (Placed in Library. See No. LT-4517/87)
- (8) Statement No. III-Eighth Session, 1987. (Placed in Library. See No. LT-4518/87)

12.06 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following six Bills passed by the Houses of Parliament during the first part of the current session and assented to since a report was last made to the House on the 3rd April, 1987:-

- (1) The Appropriation (No. 3) Bill, 1987
- (2) The Jute Packeging Materials (Compulsory use in Packing Commodities) Bill, 1987
- (3) The Finance Bill, 1987
- (4) The Khadi and Village Industries Commission (Amendment) Bill, 1987
- (5) The Labour Welfare Fund Laws (Amendment) Bill, 1987
- (6) The Goa, Daman and Diu Reorganisation Bill, 1987

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the first part of the

current session and assented to since a report was last made to the House on the 3rd April, 1987:-

- (1) The Merchant Shipping (Amendment) Bill, 1987
- (2) The Mental Health Bill, 1987
- (3) The Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987
- (4) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1987
- (5) The Constitution (Fifty-sixth Amendment) Bill, 1987
- (6) The State of Arunachal Pradesh (Amendment) Bill, 1987
- (7) The Factories (Amendment) Bill, 1987

12.6 1/2 hrs.

PAY COMMITTEE ON SCALES OF PAY OF THE OFFICERS AND STAFF OF RAJYA SABHA AND LOK SABHA SECRETARIATS.

First Report

[English]

SECRETARY-GENERAL: I beg to lay on the Table of the House a copy of the First Report (Hindi and English versions) on scales of pay (alongwith other connected documents) of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of the Rajya Sabha and Lok Sabha Secretariats.